# JOINT/SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY - 1932

The Indian Tariff (Ottawa Trade Agreement) (Amendment) Bill

erial No.		Date of presentation.	Remarks
1.	The Indian Partnership Bill.	26.1.32.	
2.	The Wire and Wire Nail Industry Protection) Bill.	15.2.32.	
3.	The Bamboo Paper Industry (Protection) Bill.	16.2.32.	
4.	The Bengal Criminal Law Amendment(Supplement Bill.	ary) 22.2.32.	
5.	The Sugar Industry (Protection)Bill.	23.2.32.	
6.	The Foreign Relations Bill.	29.2.32.	
6. 7.	The Indian Air Force Bill.	10.3.32.	
8.	The Ancient Monuments Presentation(Amendment Bill.	5.4.32.	
9.	The Port Haj Committees Bill.	5.9.32.	
10.	The Tea Districts Emigrant Labour Bill.	5.9.32.	
11.	The Code of Criminal Procedure(Amendment) Bi	11. 12.9.32.	
12.	The Children Pledgring of Labour Bill.	19.9.32.	
13.	The Criminal Law Amendment Bill.	7.11.32.	
14.	The Indian Merchant Shipping(Amendment)Bill	14.11.32.	
15.	The Indian Tariff(Ottawa Trade Agreement) Amendment Bill.	12.12.32.	

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Tariff Act, 1894, for certain purposes, was referred, have considered the Bill, and have now the honour to submit this our Report with the Bill as amended by us annexed thereto.

2. Within the limitations imposed on us by the stipulated margin of preference we have endeavoured to reconcile, as far as possible, interests which may, in many cases, appear to conflict, namely, those of the primary producer, the manufacturer, the consumer and the taxpayer. We have felt throughout our discussions the need for complete statistics of industrial production, giving detailed information regarding the various indigenous industries which might be affected by the proposals contained in the Bill. Since the rates of duty proposed by the Government were published, a certain number of representations have been received from Indian industries regarding the manner in which they expected the application of those rates to affect their interests, and in a very few cases personal representations have been made to us. In the majority of cases, however, we have had no other material to guide us than the information which the Government Departments concerned have been able to place before us. That information was necessarily incomplete, and we recommend that, as far as may be practicable, steps should be taken to collect and compile the statistics to which we have referred. We feel, however, that on the whole our recommendations represent an equitable adjustment of the margin of preference.

3. Clause 2.—We have inserted a proposed new sub-section (3B), containing the rulemaking power previously included in proposed sub-section (3A) of the Bill, and adding thereto a further rule-making power which will enable the Governor General in Council to provide machinery to facilitate the application of the new duties to goods on which preferential treatment is claimed, but which arrive before the necessary proof of origin has been received. This will happen very frequently when the Bill first comes into operation. We have made consequential amendments in proposed sub-section (3A). We consider that the Rules to be made under the subsection should be laid on the table of the Assembly.

#### The Schedule.

4. In the proposed new Parts VIII and LX of Schedule II to the Act we have made the changes indicated below. The references are to Items in the Schedule as re-numbered by us, except where otherwise indicated.

Items 176 and 177 of the Schedule as introduced— Vegetable non-essential oils.—A very large increase in imports of coconut oil into India has recently taken place and still continues. We consider that, particularly in the interests of Southern India, the coconut oil manufacturing industry is one of those which should be singled out for special treatment, both for the sake of that industry itself and for that of the producer of coconuts. We have accordingly removed these items and have inserted the commodities covered by them in the proposed Part IX as Items Nos. 223 and 224, making them subject to a standard rate of duty of 35 per cent. and a preferential rate of 25 per cent. ad valorem.

- Item 176—Seeds.--We have not altered the rates of the duty proposed to be applied to copra although some of us consider that in the interests of the grower of coconuts in Southern India the lower preferential rate of duty should be the existing rate of 25 per cent.
- Item 181.—Among the chemicals covered by this item are certain of the materials required by the glass manufacturing industry which can only be obtained from countries other than the United Kingdom and the Colonies or of which a very large proportion must be obtained from such other countries. The proposal contained in the Bill would raise the duty by 5 per cent. ad valorem on those materials, the effect of which, in the absence of competition from the United Kingdom, is likely to be to raise the price to the Indian glass manufacturer. It is the policy of the Government of India to keep the duty on materials of an Indian industry as low as possible, and we have therefore removed from this item the following chemicals—

Cadmium sulphide,

Cobalt oxide,

Selenium,

Uranium oxide, and

Zine oxide,

and have included them in Part IX as Item No. 228, making them subject to a standard rate of duty of 25 per cent. *ad valorem* (the existing rate) and a preferential rate of 15 per cent.

- Item 187.—This item includes unexposed cinematograph films, which is a very important part of the material required by the Indian film industry. We consider that in this case also the preference should be given wholly by a reduction in the duty and have accordingly removed raw, or unexposed, films from this item and placed them in Part IX as Item No. 240, making the standard rate of duty on them 25 per cent. ad valorem (the existing rate) and the preferential rate 15 per cent. ad valorem.
- Item 199-Woollen goods.-We heard representatives of the Cawnpore woollen manufacturing industry, and, after careful consideration of the facts they were able to place before us, decided to give the preference on all articles included in this item, other than woollen yarn for weaving and knitting wool, wholly by increasing the existing duty. The woollen manufactures comprised in this Item have therefore been placed in Part IX as Item No. 238 and made subject to

a standard rate of duty of 35 per cent. ad valorem and to a preferential rate of 25 per cent.

- We have made consequential amendments in Items Nos. 180 and 198.
- them 803 of the Schedule as introduced— Asphalt.—Much the larger proportion of imports of this commodity comes from countries other than British Colonies, and there appears to us to be considerable danger of the proposals made in the Bill having the effect of raising prices to the user in India of an article of considerable importance, particularly the in construction We of roads. have accordingly removed this item from Part VIII and included it in Part IX, as Item No. 239, making the standard rate of duty on it 25 per cent. ad valorem (the existing rate) and the preferential rate 15 per cent.
- Item 214 of the Schedule as introduced—Toilet Scap.—Since the proposals made in the Bill were published, the Government have received a large number of representations from the Indian scapmaking industry in various parts of the country protesting against any decrease in the existing rate of duty applicable to toilet scap from the United Kingdom. We have very carefully considered these representations and are of the opinion that special treatment of this highly promising industry is justifiable. We have accordingly removed this item from Part VIII and placed it in Part IX as Item No. 242, making it subject to a

standard rate of duty of 35 per cent. ad valorem and a preferential rate of 25 per cent. (the existing rate).

- Item 222—Lubricating Oil.—The existing rate of duty on lubricating oil is 2 annas 1 pie per imperial gallon. A large proportion of the imports of this commodity into India comes from countries other than the United Kingdom and, if the duty is raised as high as 3 annas per gallon on non-British oil, as proposed in the Bill, we consider that there will be considerable danger of raising the price to the consumer in India of a commodity essential for many industrial and other purposes. We have accordingly reduced the rates of duty to 2½ annas per gallon for the standard rate and half an anna for the preferential rate.
- Item 230—Motor omnibuses, chassis of motor omnibuses, motor vans and motor lorries. —In view of the importance of these articles to the development of road transport we consider that they should be treated in the same way as motor cars, and the preference on them given entirely by reducing the existing duty. We have accordingly changed the proposed rates of duty on all articles included in this item to a standard rate of 25 per cent. ad valorem and a preferential rate of 17½ per cent.

5. The Bill was published in the Gazette of India Extraordinary, dated the 30th November, 1932.

6. We think that the Bill has not been so altered as to require re-publication and we recommend that it be passed as now amended.

B. L. MITTER.

J. W. BHORE.

F. NOYCE.

G. SCHUSTER.

R. K. SHANMUKHAM CHETTY.

C. S. RANGA IYER.

K. P. THAMPAN.

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A. SUHRAWARDY.

H. P. MODY.

R. M. CHINOY.

F. E. JAMES.

F. X. DESOUZA.

WAJIHUDDIN.

G. MORGAN.

SANT SINGH.

S. C. MITRA.

N. R. GUNJAL.

ZIAUDDIN AHMAD.

The 10th December, 1932.

[As AMENDED BY THE SELECT COMMITTEE.] (Words printed in italics indicate the amendments suggested by the Committee.)

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#### BILL

#### Further to amend the Indian Tariff Act, 1894, for certain purposes.

WHEREAS at the Imperial Economic Conference held at Ottawa between the 21st day of July and the 20th day of August, 1932, the Government of India by their representatives made with His Mejesty's Government in the United Kingdom by their representatives a Trade Agreement;

AND WHEREAS a Supplementary Agreement regarding iron and steel was likewise made by the said Governments;

AND WHEREAS in pursuance of the said Trade Agreement and the said Supplementary Agreement it is expedient to amend the Indian Tariff Act, 1894, in the manner hereinafter appearing; VIII of 1894;

It is hereby enacted as follows :---

1. (1) This Act may be called the Indian Tariff Short title and commencement. (Ottawa Trado Agreement) Amendment Act, 1932.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

2. In section 3 of the Indian Tariff Act, 1894 VIII of 1894. Amendment of section (hereinafter referred to 3, Act VIII of 1894. as the said Act), after sub-section (3), the following sub-sections shall be inserted, namely :---

- "(3A) The duty to be levied and collected on any article chargeable under Part VIII or Part IX of the Second Schedule shall be at the standard rate specified for it, unless a preferential rate is specified for such article if it is the produce or manufacture of the United Kingdom or of a British Colony, and the article is determined, in accordance with rules made under sub-section (3B), to be such produce or manufacture.
- Explanation.—For the purposes of this section and of Parts VIII and IX of the Second Schedule, the expression "United Kingdom" means the United Kingdom of Great Britain and Northern Ireland, and the expression "British Colony" includes a British Protectorate and any of the Mandated Territories of Tanganyika, the Cameroons under British Mandate and Togoland under British Mandate.
- (3B) The Governor General in Council may, by notification in the Gazette of India, make rules—
  - (a) for determining if any article is the produce or manufacture of the United Kingdom or a British Colony; and
  - (b) making provision, in cases where at the time of importation proof is not forthcoming where required in accordance with the

rules made under clause (a) that any article is the produce or manufacture of the United Kingdom or a British Colony—

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- (i) whereby duty may be levied at the standard rate and a refund given of the extra duty paid if such proof is produced within a prescribed period, and
- (ii) whereby duty may be accepted provisionally at the preferential rate on execution of a bond for the payment of the balance of duty if such proof is not produced within a prescribed period, and for the recovery of any balance due after the expiry of the prescribed period as if such balance were duty short-levied within the meaning of section 39 of the Sea Customs Act, 1878."

#### **VIII** of 1878;

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8. In the Second Schedule to the said Act, there Amendment of the shall be made the amend-Second Schedule, Act ments specified in the VIII of 1894. Schedule to this Act.

4. (1) Notwithstanding anything contained in

Bar of operation of section 4, Indian Finance Act, 1931, and section 4, Indian Finance (Supplementary and Extending) Act, 1931.

section 4 of the Indian Finance Act, 1931, the additional duties imposed by that section shall not be levied or collected on any articles charge-

Act, 1931. any articles chargeable with duty under Part VIII or Part IX of the said Schedule to the said Act as amended by section 3 of this Act.

(2) Notwithstanding anything contained in section 4 of the Indian Finance (Supplementary and Extending) Act, 1931, the additional duty imposed by that section shall not be levied or collected on iron or steel sheets comprised in Item No. 148A of the Second Schedule to the said Act as inserted by section 3 of this Act.

#### THE SCHEDULE.

#### (See section 3.)

#### Amendments to the Second Schedule to the Indian Tariff Act, 1894.

1. In Item No. 27, the words "or dry " shall be omitted.

2. In Item No. 28, for the entry in the second column the following entry shall be substituted, samely:--

- "PORTER cider and other fermented liquors except ale and beer."
- 3. In Item No. 30,---
  - (a) in sub-item (1), the word "rum" shall be omitted;
  - (b) in sub-item (2), for the brackets and words "(other than drugs and medicines)" the words ", not otherwise specified" shall be substituted; and

(c) sub-items (3) and (4) shall be omitted.

4. Item No. 36 shall be omitted.

5. In Item No. 41, sub-item (2) shall be omitted, and sub-item (3) shall be renumbered as sub-item (2).

6. In Item No. 41B, after the word "SHORS" the words "not otherwise specified" shall be added.

- 7. In Item No. 42,-
  - (a) sub-item (1) shall be omitted;

- (b) in sub-item (2), for the entry in the second column the following entry shall be substituted, namely :---
  - "(2) Barrels, whether single or double, for firearms, including gas and air guns, gas and air rifles, and gas and air pistols, not otherwise specified."; and
- (c) sub-items (2) to (8) shall be renumbered as sub-items (1) to (7).

8. For Item No. 42A the following item shall be substituted, namely :---

" 42A	MOTOB CYCLES and motor scooters and articles (other than rubber tyres and tubes) adapted for use as parts and accesso- ries thereof except such articles as are also adapt- ed for use as parts and accessories of motor are	valorem	20 per cent."
1	accessories of motor cars.	l	

9. Item No. 43 with the heading thereto, Item No. 46C, and Items Nos. 60, 61 and 62 with the heading thereto shall be omitted.

10. In Item No. 65, for the words "excluding salted fish (see No. 27)", the words "not otherwise specified" shall be substituted.

11. Item No. 67 with the heading thereto shall be omitted.

12. In Item No. 69, for the words "all sorts, excluding Vinegar in casks (see No. 48)", the words "all sorts not otherwise specified; including also the following articles if canned or bettled, namely, bacon, ham, biscuits, cakes, butter, vegetable product, cheese, farinaceous and patent foods, ghee, isinglass, jams and jellies, lard, pickles, chutnies, sauces and condiments" shall be substituted.

13. Item No. 71 with the heading thereto, and Item No. 72 shall be omitted.

14. In Item No. 74, the brackets, words and figures "(see No. 10B)" shall be omitted.

15. For Item No. 75 the following item shall be substituted, namely :---

"75 All sorts of ANIMAL and MINEBAL OILS not otherwise specified, and the following NATUBAL ESSENTIAL OILS, namely, almond, bergamot, gajupatti, camphor, cloves, eucalyptus, lavender, lemon, pottorose and pepermint."

16. Item No. 82, and Item No. 85 with the heading thereto shall be omitted.

17. For Item No. 87 the following item shall be substituted, namely :---

"87 TEAMCARS, passenger lifts, and all other sorts of conveyances not otherwise specified and component parts and accessories thereof; also motor vans and motor larries imported complete."

18. For Item No. 88 the following item shall be substituted, namely :---

\*88 The following CHEMICALS, DRUGS and MEDICINES, namely, acetic, carbolic, citric and oxalic acids, naphthalene, potassium chlorato and potassium cyanide, bicarbonate of soda, borax, sodium silicate, arsenic, calcium carbide, glycerine, ferrous sulphate, lead, magnesium and zinc compounds not otherwise specified, aloes, asafœtida, cocaine, sarsaparilla and storax."

19. For Items Nos. 89, 90, 90A, 90B and 91 the following items shall be substituted, namely :----

- The following HARDWARE, IBONMONGERY and TOOLS, namely, agricultural implements not otherwise specified, buckets of tinned or galvanised iron, and pruning knives. The following ELEOTRICAL INSTRUMENTS, APPA-\*\* 89
  - 90 BATUS and APPLIANCES, namely, telegraphic EATUS and APPLIANOES, namely, telegraphic and telephonic instruments, apparatus and appliances not otherwise specified, flash lights, carbons, condensers, and bell apparatus; and switch-boards designed for use in circuits of less than ten *amperes* and at a pressure not exceeding 250 volts. TIGAL INSTRUMENTS, APPABATUS AND APPLIANCES."
  - 91 OPTICAL

20. In Item No. 92, the words " and paints and colours and painters' materials, all sorts " shall be omitted.

21. For Item No. 93 with the heading thereto the following item shall be substituted, namely :-

The following PAINTS, COLOURS and PAINTERS' • 93 MATERIALS, namely, barytes, reduced dry red lead and white lead, reduced dry zino white and moist zinc white, turpentine, turpentine substitute, and varnish not containing dan-gerous petroleum within the meaning of the Indian Petroleum Act, 1899."

22. In Item No. 94, the words "earthen-ware, china and porcelain," shall be omitted.

23. After Item No. 94 the following item shall be inserted, namely :-

#### " 94A | EABTHENWARE pipes and sanitary ware."

24. For Item No. 95 the following item shall be substituted, namely :-

\*\* 95 HIDES AND SKINS not otherwise specified, and the following LEATHER MANUFACTURES, namely, saddlery, harness, trunks and bags.'

25. Item No. 96 with the heading thereto, and Item No. 97 with the heading thereto, shall be omitted.

26. In Item No. 98, after the word " specified " the words "including unwrought ingots, blocks and bars of aluminium, scrap copper, copper braziers and lead sheets for tea chests "shall be added.

27. Item No. 99 with the heading thereto shall be omitted.

28. In Item No. 100, for the words "Haberdas-28. In item No. 100, for the words "Haberdas-hery and millinery, excluding articles made of silk or artificial silk and silk or artificial silk mixtures" the words 'Towels not in the piece" shall be substituted ; and for the words "Woollen yarn, knitting wool, and other manufactures of wool, including felt" the words "Woollen blankets and rugs other than floor rugs "shall be substituted.

29. Item No. 102 shall be omitted.

30. For Item No. 103 the following item shall be substituted, namely :---

"103 | The following BUILDING AND ENGINEERING MATERIALS, namely, bricks, chalk, lime and clay."

31. Item No. 105 and Item No. 106 shall be omitted.

32. In Item No. 108, after the word "MATTINGS" the words " not otherwise specified " shall be added.

33. After Item No. 108 the following item shall be inserted, namely :---

"108A | NEWSPAPERS, old, in bales and bags."

34. Item No. 110 and Item No. 111 shall be omitted.

35. In Item No. 113, for the words "PITCH, TAR AND DAMMER" the words "PITCH AND TAR" shall be substituted.

36. For Item No. 115 the following item shall be substituted, namely :--

#### " 115 | SLATE PENGILS."

37. After Item No. 116 the following item shall be inserted, namely :---

"117 STRAW BOARD, all sorte."

38. Item No. 119, Item No. 122 and Item No. 124 shall be omitted.

39. In Item No. 124A, after the word "SPICES" the words "when not unground" shall be inserted.

40. In Item No. 126, for the words "subject to the exemptions specified in No. 12, all articles other than those specified in entries Nos. 42, 86A and 141" the words "save where otherwise specified, all articles" shall be substituted; and the words "which are dutiable as hardware under No. 90" shall be omitted.

41. Item No. 128A shall be omitted.

42. For Item No. 129 the following item shall be substituted, namely :---

' 129 ARTICLES, other than cutlery and surgical instruments, plated with gold or silver."

43. For Item No. 130 the following item shall be substituted, namely :---

"130: The following MUSICAL INSTRUMENTS, namely, complete organs and harmoniums and records for talking machines."

44. Item No. 140, Item No. 141, and Item No. 141A with the heading thereto, shall be omitted.

45. With effect to the 31st day of March, 1934, for sub-item (b) of Item No. 148, the following sub-item shall be deemed to be substituted, namely:—

" (δ) not fabricated, all sorts not otherwise speci- fied—	
of British manufacture .	Rs. 35 per ton.

not of British manufacture . | Rs. 59 per ton." 46. With effect to the 31st day of March, 1934,

after Item No. 148 the following item shall be deemed to be inserted, namely :---

<b>" 148A</b>	IRON OF STEEL sheets (including cuttings, discs and circles) under inch thick, galva- nized, not fabricated—	
	of British manufacture-	
	(i) if made from Indian sheet bar	Rs. 30 per tona
	(ii) if made from sheet bar other than Indian sheet bar .	Rs. 53 per ton.
	not of British manufac-	Rs. 83 per ton."

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#### 47. After Part VII the following Parts shall be inserted, namely :---

#### " PART VIII.

#### Articles which are liable to duty at 30 per cent. ad valorem or to preferential duty at 20 per cent.

			Preferential rate of duty if the article is the produce or manufacture of			
No.	Names of articles.	Standard rate of duty.	The United Kingdom.	A British Colony.		
1	2	3	4	5		
	I.—Food, Drink and Tobacco.					
	FISH.					
161	FISH, UNSALTED, dry	30 per cent.		20 per cent		
	FRUITS AND VEGETABLES.					
162	FRUITS AND VEGETABLES, all sorts, fresh, dried, salted or preserved, not otherwise specified, including vanilla beans.	30 per cent.		20 per cent		
	PROVISIONS AND OILMAN'S STORES.					
163	COCOA and CHOCOLATE other than confectionery.	30 per cent.	20 per cent.	••		
164	COFFEE, canned or bottled .	30 per cent.	20 per cent.	20 per cent		
165	FISH, canoed .	30 per cent.	20 per cent.	20 per cent		
166	FRUIT JUICEB .	30 per cent.	20 per cent.	20 per cent		
167	FRUITS AND VEGETABLES, canned or bottled.	30 per cent.	20 per cent.	20 per cent		
168	MILK. condensed or preserved, in- cluding milk cream.	30 per cent.	20 per cent.	**		
169	SAGO (excluding Sago flour) and TAPIOCA.	80 per cent.		20 per cent		
170	CANNED OR BOTTLED PROVISIONS, not otherwise specified.	80 per cent.	20 per cent.	•		
	II.—Raw materials and produce and articles mainly unmanufactured.					
	GUMS AND RESINS.					
171	GUMS, Arabic, Benjamin (ras and cowrie) and Dammer (including unrefined batu) and rosin.	80 per cent.		20 per cent		
	OILS.					
172	The following NATUBAL ESSENTIAL OILS, namely, citronella, cinna- mon, and cinnamon leaf.	30 per cent.	20 per cent.	20 per cent.		
173	NATURAL ESSENTIAL OILS, all sorts not otherwise specified.	30 per cent.	20 per cent.	••		
174	ESSENTIAL OILS, synthetic	30 per cent.	20 per cent.	••		
175	FISE OIL including whale oil .	30 per cent.	20 per cent,	••		
•	• • • •	• •	••	• •		
				•		

			Preferential rate of duty if the article is the produce or manufacture of—		
No.	Names of articles.	Standard rate of duty.	The United Kingdom.	A British Colony.	
1	2	3	4	5	
	11.— Raw materials and produce and articles mainly unmanufactured —contd.				
	SEEDS.				
176	OILSEEDS. non-essontial, all sorts not otherwise specified, including copra or coconut kornel.	30 per cent.		20 per cent.	
	TEXTILE MATERIALS.				
177	SISAL and ALOE fibre	30 per cent.		20 per cent	
	WAX.				
178		30 per cent.		20 per cent	
	MISCELLANEOUS.	20		20 per cent	
179	Ivory, unmanufactured	30 per cent.		To ber com	
	III.—Articles wholly or mainly manufactured.				
-180	APPAREL. APPAREL, including hats, caps, bon-	30 per cent.	20 per cent.	20 per cent	
	nets and hatters' ware, second- hand clothing, drapery and uni- forms and accoutroments, exclud- ing articels made of wool, articles made of gold or silver thread or lametta, articles made of silk or silk mixtures or of artificial silk or srtificial silk mixtures, uniforms and accoutrements ex- empted from duty under No. 11, and boots and shoes; excluding also waterproofed clothing.				
	CHEMICALS, DRUGS AND		E.		
18/	MEDICINES. CHEMICALS, DRUGS AND MEDICINES, all sorts not otherwise specified.	30 per cent.	20 per cont.	20 рог сөл	
	CONVEYANCES.				
182	CABRIAGES AND CARTS which are not mechanically propelled, not other- wise specified, and cYOLES (other than motor cycles) imported entire or in sections and parts and acces- sories thereof; excluding rubber tyres and tubes.		20 per cout.		
	CUTLERY, HARDWARE, IMPLE- MENTS AND INSTRUMENTS.				
183	in the strategies	30 per cent.	20 per cent.	-1	
184		30 per cent	. 20 per cent.	••	
184		30 per cent	. 20 per cent.	. •	

			Preferential rate of duty if the article is the produce or manufacture of-		
No.	Names of articles.	Standard rate of duty.	The United Kingdom.	A British Colony.	
1	2	3	4	5	
	III.— Articles wholly or mainly manufactured—contd.				
	CUTLERY, HARDWARF, IMPLE- MENTS AND INSTRUMENTS- contd.				
180	<ul> <li>The following ELECTEICAL INSTRUMENTS, APPARATUS AND APPLIAN-OES, namely:</li></ul>	30 per cent.	20 per cent.		
187	APPLIANCES Dot otherwise spe- cified, excluding tolographic and telephonic. INSTRUMENTS, APPARATUS AND	80 con cont	<b>2</b> 0 cont	•	
	APPLIANCES other than electrical, all sorts not otherwise specified, including photographic, scientific philosophical and surgical.	30 per cent.	20 per cont.		
188	DYES AND COLOURS. Cutch and gambier, all sorts			20	
189		30 per cent. 30 per cent.	20 per cent.	20 po: <b>cen</b>	
190	PLUMBAGO AND GRAPHITE .	30 per cent.		20 per cen	
	EARTHENWARE AND PORCE- LAIN.				
192	EARTHENWARE, CHINA AND PORCE- LAIN, all orts not otherwise specified.	30 per cent.	20 per cent.	-	
192	FURNITURE AND CABINET- WARE. FURNITURE AND CABINETWARE of all materials, excluding mouldings.	30 per cent.	20 per cent.		
19	LEATHER. SKINS, tanned o dressed, unwrought LEATHER. LEATHER OLOTH includ- ing artificial leather, and other MANUFACTURES OF LEATHER not otherwise specified,	30 per cent.	20 per cent.	-	

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		Standard	Preferential rate of o	
No.	Names of articles.	rate of duty.	The United Kingdom.	A British Colony.
1	2	3	4	δ
	JII.—Articles wholly or mainly manufactured —contd.			
	MACHINERY.			
19 <b>4</b>	MACHINEEY and component parts thereof, meaning machines or parts of machines to be worked by manual or animal labour, not other- wise specified, and any machines (except such as are designed to be used exclusively in industrial pro- cesses) which require for their operation less than one-quarter of one brake-horse-power.	30 per cent.	20 p <del>or</del> cent.	••
	METALS-IRON AND STEEL.			·.
19 <b>5</b>	All sorts of IRON AND STEEL AND MANUFACTURES thereof not other- wise specified.	30 per cent.	20 per cont.	••
	METALS OTHER THAN IRON AND STEEL.			
19 <b>6</b>	METALS and manufactures thereof, namely :	80 per cent.	20 per cent.	••
	(a) Aluminium—circles, sheets and other manufactures not otherwise specified.			
	(b) Brass, bronze and similar alloys wrought, and manufactures thereof not otherwise specified.			
	(c) Copper wrought, and manu- factures of copper, all sorts not otherwise specified.			
	(d) German silver including nickel silver.			
	(e) Lead wrought—the following articles, namely, pipes and tubes and sheets other than sheets for tea chests.			
	(f) Zinc or spelter wrought or ma- nufactured not otherwise speci- fied.			
	PAPER, PASTEBOARD AND STATIONERY.			
199	PAPER AND ARTICLES MADE OF PAPER AND PAPIER MACHÉ ; PASTE- BOARD, MILL-BOARD AND CARD- BOARD, all sorts other than strawboard; and STATIONERY including drawing and copy books, labels, advertising circulars, sheet or card almanacs and calendars, Christmas, Easter, and other cards, including cards in booklet form; including also waste paper but excluding paper and stationery otherwise specified.	30 per c <b>ent.</b>	20 per cent.	-
19	YARNS AND TEXTILE FABRICS. 8 HABEBDASHERY AND MILLINERY, all	30 per cent.	20 per cent.	••
	sorts, including lace and embroi- dery, but excluding towels not in the piece and articles made of wool or of silk or artificial silk or of silk or artificial silk mixtures.			

		Standard rate of	Preferential rate of duty if the article is the produce or manufacture of—			
No.	Names of articles.	duty.	The United Kingdom.	A British Colony.		
1	2	8	4	5		
199	III.—Articles wholly or mainly manufactured—concld. YARNS AND TEXTILE FABRICS —conid. Woollen YARN for weaving and ENITTING WOOL	30 per cent.	20 p <del>er</del> cent.			
	MISCELLANEOUS.					
20 <b>0</b>	ASBESTOS MANUFACTURES, not other- wise specified.	30 per cont.	20 per cent.			
•	• • • • •	• • •	• • •	• • •		
201	BRUSHES, all sorts	30 per cent.	20 per cent.	••		
20 <i>2</i>	BUILDING AND ENGINEERING MA- TERIALS, all sorts not of iron, steel or wood not otherwise specified, in- cluding CEMENT (excluding l'ort- land cement other than white Port- land cement), tiles other than glass tiles, and firebricks not being com- ponent parts of any article in- eluded in No. 59A or No. 63.		20 per cent.	••		
202	BUTTONS, metal	30 per cent.	20 per cent.	••		
204	CUIR fibre, coir yarn and coir mats and matting.	30 per cent.	-	20 per cen		
204	5 COBDAGE, ROPE AND TWINE of vege- table fibre other than jute and cotton, not otherwise specified.		20 per cent.	••		
20	CORR MANUFACTURES not other wis specified.	e 30 per cent.	· 20 per cent.	• ·		
20	7 GLUE, all sorts other than clarified liquid glue.	30 per cent	• 20 per cent.	-		
2 <b>0</b>	8 OIL CLOTE AND FLOOP CLOTE.	. 30 per cent	20 per cent.	••		
20	9 PAUKING-engine and boiler-al sorts not otherwise specified.	1 30 per cent	• 20 per cent.			
21	Ø RUBBER TYRES AND TUBES and other MANUFACTURES OF RUBBEN not otherwise specified, excluding apparel and boots and above.	R	20 per cent.	**		
	• • • • • •	• • •	• • •	• • •		
2	17 TOILET REQUISITES not otherwise specified.	e 30 per cent	t. 20 per cent.			
2	12 UMBRELLAS including parasols an sunshades, and fittings therefor.	d 30 per cent	t. 20 per cent.	••		

#### PART IX.

11

Articles which are liable to duty at special rates or to preferential duty at lower rates.

		Unit or method	Standard rate of	Preferential rate article is the manufact	produce or
No.	Names of articles.	of assessment.	duty.	The United	A British
1	2	3	4	Kingdom. 5	Colony. 6
	I.—Food, Drink and Tobacco.				
	- -	Ad valorem	FA and cont	10 per sent	
218	Confectionery	Aa vatorem	50 per cent.	40 per cent.	
	FISH.		Rs. s. p.	<b>Rs. a.</b> p.	Ra. a. j
214	FISH, salted, dry · · · ·	Cwt.	380		18
	LIQUORS.				
215	Alband Beeb	In barrels or other containers containing 27 oz. or more, per Imperial gallon.	1 2 0	0140	•.
		In bottles containing less than 27 oz. but not less than 20 oz., per bottle.	030	024	
		In bottles containing less than 131 oz. but not less than 10 oz., per bottle.	016	012	
		In bottles containing less than 64 oz. but not less than 5 oz., ' per bottle.	009	007	
	0	In other containers, per Impe- rial gallon.	180	128	
. 16	<ul> <li>SPIRITS</li> <li>(1) Bitters</li> <li>(i) entered in such a manner as to indicate that the strength is not to be tested.</li> </ul>	Imperial gallon.	50 0 0		45 0
	(ii) not so entered	Imperial gallon of the strength of London proof.	3780		83 12
	<ul> <li>(2) Drugs and medicines containing spirit—         <ul> <li>(i) entered in such a manner as</li> <li>(ii) entered in such a manner as</li> </ul> </li> </ul>	Imperial gallon.	40 0 0	<b>3</b> 6 0 0	36 0
	to indicate that the strength is not to be tested. (ii) not so entered	gallon of the strength of London proof.	2 <b>9</b> 00	26 0 0	26 0
	(3) Perfumed spirits	Imperial gallon.	<b>60 0</b> 0	52 8 0	••
	(4) Rum	Imperial gallon of the strength of London proof.	<b>3</b> 780	••	33 12

÷	a a	Unit or method	Standard rate of		e of duty if i e produce or ture of
No.	Names of articles.	of assessment.	duty.	The United	A Britis
1	2	3	4	Kingdom. 5	Colony. 6
•	IFood, Drink and Tobacco-contd.				
	LIQUORS—contd.				
	Provided that				
	(a) on any article chargeable under this item with the lower rate of duty, the duty levied shall in no case be less than 20 per cent. ad valorem, and on any article chargeable under this item with the higher rate of duty, the duty levied shall in no case be less than 30 per cent. ad valorem;				
	(b) where the unit of assessment is the Imperial gallon of the strength of London proof, the duty shall be increased or re- duced in proportion as the strength is greater or less than London proof.				
	SPICES.				
217	The following UNGROUND SPICES, namely :				
	Cardamoms, cassia, cinnamon, cloves, nutmegs and pepper.	Ad valorem	45 per cent.	••	371 per ce
218	The following UNGROUND SPICES, namely :				
	Chillies, ginger and mace	Ad valorem	30 per cent.		221 per cer
219	TEA	Pound .	5 annas.		Sannas.
-18	OTHER FOOD AND DRINK.	100000	o onnas.	••	Journas,
••••			<b>AF</b> = = = 4		
220	Corres not otherwise specified .	Ad valorem	25 per cent., plus one	••	25 per cent
	TOBACCO.		anna per pound.		
221	TOBACCO, unmanufactured	Pound .	Rs. 2.	••	<b>Rs.</b> 1-8-0.
	II.—Raw materials and produce and articles mainly unmanufactured.				
	OILS.				
22 <b>2</b>	MINERAL OIL which has its flashing point at or above two hundred degrees of the Fahrenheit thermo- meter by Abel's close test and is such as is not ordinarily used for any other purpose than for lubri- cation.	Imperial gallon.	Two annae and six piss.	Six pies .	
223	The following VSGETABLE NON- ESSENTIAL OILS, numely, coconut, groundnut, and linseed.	Ad volorem	35 per cent.	••	25 per cen
22 <b>4</b>	VEGETABLE NON ESSENTIAL OILS not otherwise specified.	Ad volorem	35 per cent.	25 per cent.	25 per cen
	III.—Articles wholly or mainly manufactured.				
	APPAREL.				4
22 <i>5</i>	BOOTS AND SHORS composed mainly of leather.	Ad valorem	80 per cent. or 5 annas per pair, whichever is higher.	20 per cent. or 5 annas per pair, whichever is higher.	••

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		Unit or method of essessment.	Standard	Frederandial rate of duty if the article is the produce or manufacture of-		
No.	Names of articles.		of duty.	The United Kingdom.	A British	
1	2	8	4	5	6	
	III.—Articles wholly or mainly manufactured—contol. ARMS, AMMUNITION AND					
226	MILITARY STORES. CARTRIDGE CASES, filled and empty	Ad valorem	50 per cent.	40 not cont		
	Subject to the exemptions specified in No. 12-FIREARMS, including gas and air guns, gas and air rifles and gas and air pistols, not otherwise specified, but excluding parts and accessories thereof.	Each .	Rs. 18-12-0 plus 10 per ceint. ad valovem, or 30 per cent. "ad "ettlovem, whithever is higher.	40 per cent. Rs. 18-12-0 or 40 per cent. <i>ad valorem</i> , whichever is higher.		
	CHEMICALS, DRUGS AND MEDICINES.					
228	The following CREMIGALS, namely, oadmium sulphide, cobalt oxids, selenium, yranium oxide and zino oxide.	Ad volorem	25 yer Sent.	15-yer teks.	18 per cen	
	CONVEYANCES.					
229	MOTOR CARS including taxicabs and articles (other than rubber tyres and tubes) adapted for use as parts and accessories thereof provided that such articles as are ordinarily, also used for other purposes than as parts and accessories of motor vehicles included in this item or in Nos. 42A and 231 shall be dutiable at the rate of duty speci- fied for such articles.	Ad valorem	24 <u>3. ber cep</u> ts	80 ptr tabi.		
230	MOTOR OMNIBUSES; OHASSIS OF MOTOR OMNIBUSES; OHASSIS OF MOTOR OMNIBUSES; MOTOR VANS and MOTOR LOBRIES; and parts of mechanically propelled vehicles and accessories not otherwise specified, excluding rubber tyres and tubes and such parts and accessories of motor vehicles included in this item as are also adapted for use as parts and accessories of motor cars.		"Sorper'ount.	17 i per cent.		
	CUTLERY, HARDWARE, IMPLEMENTS AND INSTRU- MENTS.					
2 <b>3</b> 1 232 235	CUTLERY PLATED with gold or silver ELECTRIC LIGHTING BULBS MUSICAL INSTRUMENTS and parts thereof, all sorts not otherwise specified.	Ad valorem Ad valorem	50 per cent. 50 per cent.	40 per cent. 40 per cent. *40 per cent.		
284	WIRELESS RECEPTION INSTRUMENTS AND APPARATUS and component parts thereof, including all electric valves, amplifiers and loud speakers which are not specially designed for purposes other than wireless reception or are not original parts of and imported along with instru- ments or apparatus so designed.		<sup>5.</sup> 50 per cent.	*46 per cent.		
_	METALS-IRON AND STEEL.					
235	", angle, channel and tee not otherwise specified. ", bar and rod not otherwise specified.		20 per cent.	10 per cent.	**	
	" pig. " rice bowls.		t			

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	Names of articles.	Unit or method of	Stendard rate of duty.	Preferential rate of duty if article is the produce or manufacture of-	
No				The United Kingdom,	A British Colony.
1	2	3	4		6
	III.—Articles wholly or mainly manufactured—contd.				
	METALS—IRON AND STEEL— contd.				
236	Iron or steel ANCHORS AND CABLES. ,, hoops and strips. ,, nails and washers, all sorts not otherwise	Ad valorem	20 per cent.	10 per cent.	•••
	specified. ,, pipes, and tubes; also fittings therefor, that				
	is to say, bends, boots, elbows, tees, sockets, flanges, plugs, valves, cocks and the like,				
	excluding pipes, tubes and fittings therefor otherwise specified.				
	Iron or steel BAILWAY TRACE MATERIALS not otherwise specified, including bearing plates, cast iron				
	sleepers and lever boxes. Iron or steel TRAMWAY TRACK				
۰۰,	MATERIALS not otherwise specified, including rails, fishplates, tie-bars,				
	switches, crossings and the like materials of shapes and sizes				
	specially adapted for tramway tracks.				
	Iron or steel SHEETS (including cut- tings, discs and circles) under 1/8				
	inch thick, whether fabricated or not, if coated with metals other				
	than tin or zinc. Iron or steel plates and sheets (in-				
	oluding cuttings, discs and circles) not under 1/8 inch thick not				
	otherwise specified, whether fahri- cated or not.				
	Iron or steel BARBED OR STRANDED FENCING WIRE AND WIRE ROPE.				
	Iron or steel (other than bar or rod) specially designed for the reinforcement of				
	concrete.				
287	,, EXPANDED METAL. STEEL, angle and tee if galvanized, tinned or lead-costed.	Ad valorem	20 per cent.	10 per cent.	••
	(other than bars), alloys, cruci- bles, shear, blister and tub.				
	,, (other than bars) made for springs and cutting tools by				
	any process. ingots, blooms and billets, and				
	slabs of a thickness of 1				
	,, bar and rod, the following kinds-				
	(a) shapes specially designed for the reinforcement of concrete,				
	if the smallest dimension is under $\frac{1}{2}$ inch;				
	(b) all shapes and sizes, if				
	blister or tub steel, or (ii) galvanized or costed with				
	other metals, or (iii) planished or polished, in- cluding bright steel shaft-		l		
ĺ	ing; (c) other qualities, if of any of the				
	following shapes and sizes				
	diameter, (ii) squares not over 7/16 inch				
	side, (iii) flats, if under 1 inch wide and not over 1/8 inch thick				
	thick, (iv) flats not under 8 inches wide and not over 1 inch thick,				
	(e) ovals, if the dimension of the major axis is not less than twice that of the minor			-	
	axis, (vi) all other shapes, any size.			1	

No.	Name of articles.	Unit or method of assessment.	Standard rate of duty.	Preferential rate of duty if th article is the produce or manufacture of—	
				The United Kingdom.	A British Colony.
1	8	8	4	5	6
	III.—Articles wholly or mainly manufactured—concld.				
	TEXTILE FABRICS.				
238	WOOLEN carpets, floor rugs, "hosiery, pisce-goods, shawls and other manu- factures of WOOL not otherwise specified, including fell.	A valorem	35 per cent.	25 per cent.	
	MISCELLANEOUS.				
239	ASPEALT_ · · · ·	Ad valorem	25 per cent.		15 per cent
240	CINENATOGRAPH FILMS not exposed	Ad valorem	25 per cent.	15 per cont.	••
241	PORTLAND CEMENT excluding white Portland cement.	Ton.	<b>Rs. 18-4-0</b>	Rs. 13-12-0	••
842	SOAP, toilet	Ad valorem	35 per cent.	25 per cent.	
248	SMOKERS' REQUISITES excluding to-	Ad valorem	50 per cent.	40 per cent.	
244	bacco and matches. Toys, games, playing cards and re- quisites for games and sports, bird shot, toy cannons, air guns and air pistols for the time being excluded in any part of British India from the operation of all the prohibi- tions and directions contained in the Indian Arms Act, 1878, and bows and arrows.		50 per cent.	40 per cent.	
	MISCELLANEOUS AND UN- CLASSIFIED.				
240	BETELNUTS	Ad valorem	45 per cent.	••	371 per cent

#### GOVERNMENT OF INDIA.

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Report of the Select Committee on the Bill further to amend the Indian Tariff Act, 1894, for certain purposes with the Bill as amended.

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